

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No. 101**  
**TA (IBC)-34(PB)/2024**

**IN THE MATTER OF:**

Jayant Kumar Jain	...	Petitioner/Applicant
Vs.		
UCO Bank	...	Respondent

**Order Rule 16(d) of the National Company Law Tribunal, 2016.**

**Order delivered on 14.06.2027**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Appearance not marked  
For the Respondent :

**ORDER**

Ld. Counsel for the applicant appeared through VC.

The prayer in this transfer application is incomplete, Ld. Counsel for the Applicant is directed to amend the prayer with full particulars.

List the matter again **on 12.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**